

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 116
IA No. 291/JPR/2020
IA No. 404/JPR/2020
IA No. 231/JPR/2022
IA No. 192/JPR/2023
IA No. 239/JPR/2023
IA No. 252/JPR/2023
IA No. 636/JPR/2023
IA No. 235/JPR/2024
CP No. (IB)- 156/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Toyota Kirloskar Motors Private Limited

... Operational Creditor/Applicant

Versus

R.S. Motors Private Limited

... Corporate Debtor/Respondent

Due to paucity of time, the matter could not be taken up for hearing. Post the matter to 08.07.2024.



(Prabhu Dayal Sewda)
Court Officer

May 01, 2024